

cedure and Conduct of Business in Lok Sabha, I am directed to enclose the Punjab Appropriation (No. 2) Bill, 1989, as passed by Lok Sabha at its sitting held on the 26th July, 1989.

2. The Speaker has certified that this Bill is a Money Bill."

Madam, I lay the Bill on the Table.

**STATEMENT BY THE CHAIRMAN OF THE JOINT COMMITTEE OF THE HOUSES ON THE SHIPPING AGENTS (LICENSING) BILL, 1987**

SHRI BHASKAR ANNAJI MASODKAR (Maharashtra): Madam Deputy Chairman, under rule 74(3) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am to report that the meetings of 9th, 10th and 12th of June 1989 and 6th and 7th July 1989 of the Joint Committee on the Shipping Agents (Licensing) Bill, 1987, had to be adjourned for want of quorum. These being successive meetings, the rules require me to report the matter to the House. Therefore, I am making this report to the House.

**ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 31ST JULY, 1989**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALAVIYA): Madam, with your permission, I rise to announce that the Government Business in this House during the week commencing 31st July, 1989, will consist of:—

(1) Consideration of any item of the Government Business carried over from today's Order Paper.

(2) Consideration and return of the Punjab Appropriation (No. 2) Bill, 1989, as passed by Lok Sabha.

(3) Consideration and passing of the following Bill, as passed by Lok Sabha:—

(a) the Small Industries Development Bank of India Bill, 1989.

(b) the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989.

(4) Consideration and return of the Appropriation (No. 4) Bill, 1989.

(5) Further discussion on the 35th, 36th and 37th Reports of U.P.S.C.

(6) Discussion on the 5th, 6th, 7th and 8th Reports of the Commission for Scheduled Castes and Scheduled Tribes and the 28th Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

**RE: SITUATION IN SRI LANKA**

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, what about Sri Lanka? A motion was given and we have heard nothing. Why the Government is so nonchalant and uncaring about the plight of Tamils in that island? What happened to that resolution? A notice was given. It was put on the Order Paper. I would like the Minister to say when that motion on Sri Lanka is going to be taken up.

THE DEPUTY CHAIRMAN: It will come in time.

SHRI SUBRAMANIAN SWAMY: What do you mean by "in time" because after all, Tamil people are killed in Sri Lanka. What is the meaning of time, Why this insensitivity? You have no regard for the life and property of the poor Tamil people of Sri Lanka.